

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA.No.5826/Del./2019
Assessment Year 2012-2013

Ms. Neeru Gupta, D-139, Antriksh Apartment, Sector-14, Rohini, Delhi – 110085. PAN AHRPG3881H	vs.	The Income Tax Officer, Ward-38(3), Room No.1006, 10 th Floor, E-2, Civic Centre, Minto Road, Delhi – 110 002.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri R.K. Gupta, Sr. D.R.

Date of Hearing :	16.06.2021
Date of Pronouncement :	16.06.2021

ORDER

This appeal filed by the Assessee is directed against the Order dated 31.05.2019 of the Ld. CIT(A)-13, New Delhi, relevant to the A.Y. 2012-2013.

2. None appeared on behalf of the assessee. However, Assessee has filed an application seeking permission to withdraw the appeal as the matter in issue has been settled under VIVAD SE VISHWAS SCHEME, 2020

and Form No.4 has also been filed with the Department and awaiting for receipt of Form No.5. He has, therefore, sought permission to withdraw the appeal.

3. In view of the above, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 16.06.2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 16th June, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.